

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL NEW DELHI**

**M.A NO. 98/2022 IN O.A NO. 180/2021**

MUKUL KUMAR

.....Appellant

VS

STATE OF UTTAR PRADESH & ORS.

.....Respondents

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**Member Secretary,**  
**Haryana State Pollution Control Board**  
**(on the behalf of Chief Secretary Govt. of**  
**Haryana)**

**BEFORE THE HON'BLE NATIONAL GREEN  
TRIBUNAL NEW DELHI**

**M.A NO. 98/2022 IN O.A NO. 180/2021**

MUKUL KUMAR

.....Appellant

VS

STATE OF UTTAR PRADESH & ORS.

.....Respondents

**ACTION TAKEN REPORT IN COMPLIANCE  
OF ORDER DATED 23 JANUARY 2023 IN M.A  
No. 98/2022 IN O.A No. 180/2021 BY MEMBER  
SECRETARY, HSPCB ON BEHALF OF CHIEF  
SECRETARY, GOVT. OF HARYANA.**

**Respectfully Showeth,**

1. That the above mentioned MA is pending before this Hon'ble Tribunal and is fixed for 17 August 2023. It is necessary to mention here that on the earlier hearing, i.e., on 23 January 2023, this Hon'ble Tribunal was pleased to pass a direction to submit Action Taken Report. Relevant portion of the order dated 23 January 2023 is reproduced here:-

*“17. The Tribunal noted that while DEPs have been prepared and uploaded on websites in about 640 out of 738 districts (about 90%), execution thereof remains a challenge. There are huge gaps in compliance of environmental norms to the detriment of environment and public health. District*

  
Member Secretary  
Haryana State Pollution  
Control Board, Panchkula.

*Magistrates have to provide leadership on the subject at grassroot level. We are not sure whether the subject is part of training imparted in academies for probationers and in-house officers such as LBS National Academy of Administration, Mussoorie, IIPA, New Delhi and other State Academies. It may be desirable that need for such training is considered. National Judicial Academy at Bhopal has included the subject as part of its training to judicial officers. On that pattern, with such further modifications as found necessary, syllabus of Administrative Training Institutes may need to include the subject. We request the Secretary, DoPT, GoI and Chief Secretaries of all States/UTs to consider this aspect in coordination with the Directors of the Academies in question. Such training programs may include not only academic discussion but also undertaking field visits to places where successful environmental compliance models exist. Infact such training may be required in Police Academies/Public Prosecutors also. In the first instance, training may be imparted to all existing District Magistrates and thereafter to others who may have potential to work as District Magistrates or other positions where they may have to deal with such issues.*

*18. Let the Secretary, DoPT, GoI and Chief Secretaries of all States/UTs consider the issue and file their respective action taken reports with the Tribunal within two months by e-mail at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/ OCRSupport PDF and not in the form of Image PDF. CMC may*

*status as on 31.03.2023 by April 15, 2023 by e-mail at judicial-  
ngt@gov.in preferably in the form of searchable PDF/ OCR  
Support PDF and not in the form of Image PDF.”*

2. That in compliance of order of this Hon'ble Tribunal, Haryana State Pollution Control Board has taken up the matter and conveyed the direction/request to the Haryana Institute of Public Administration (HIPA) and vide its letter no. 1081 dated 17 April 2023 to organize one day training programme on the Implementation of activities mentioned in the District Environment Plan for the District Magistrates and other district level Senior officers tentatively on 04 May 2023, which was further postponed to 26 June 2023. Simultaneously, the Deputy Commissioners of all the Districts were requested by the Board vide its letter dated 28 April 2023 to attend the one day training programme on 26 June 2023 at HIPA. Similarly, district level Senior Officers of each district were also requested vide letter dated 03 May 2023 to attend training programme on 26 June 2023. Copies of the letter No. 1081 dated 17 April 2023, letter dated 28 April 2023 & letter dated 03 May 2023 are annexed as **Annexure R-1, R-2 & R-3**.
3. That all the concerned mentioned in the preceding Para were also informed about the subjects/chapters of the District Environment Plan to be taken in training programme, which are as follows:-
  - i. Municipal Solid Waste Management.
  - ii. Plastic Waste Management.
  - iii. Construction and Demolition Waste Management.
  - iv. Biomedical Waste Management.
  - v. E-Waste Management.
  - vi. Hazardous Waste Management.
  - vii. Water Quality Management.

- Domestic Sewage Management Including status of STPs and their performance & utilization/re-use of treated effluent.
- Industrial Waste Water Treatment and its utilization and management, including status of CETPs/ETPs.

- viii. Air Quality Management
- ix. Mining Activities Management.
- x. Noise Pollution Management

4. That as already mentioned in the preceding Para one day training programme was organized at HIPA, Gurugram on 26 June 2023. It is worthwhile to mention here that Hon'ble Mr. Justice Adarsh kumar Goel, Former Chairperson, National Green Tribunal, New Delhi presided over the training programme as Chief Guest and following Senior Functionaries of the State of Haryana participated in the training programme:-

1. Chief Secretary, State of Haryana.
2. Additional Chief Secretary, Department of Environment & Climate Change, Govt. Haryana.
3. Chairman, Haryana State Pollution Control Board.
4. Ms. Urvashi Gulati, IAS (Retd.), Former Chief Secretary, Haryana.
5. Sh. M.M Kutty, IAS (Retd.), Chairperson, Commission for Air Quality Management in National Capital Region.
6. Smt. Chandraleka Mukherjee, IRTS, Director General HIPA.

5. That is also pertinent to mention here that in the said One Day Training Programme, 75 Officers including Officers of NCR Districts namely Palwal, Nuh, Faridabad, Gurugram, Rewari, Mahendergarh, Jhajjar,

Sonipat participated in physical mode and 100 Officers from all other remaining Districts joined the training programme through Virtual Mode.

6. That the experts from different fields delivered their presentation on the topics which are mentioned as under:

Sr. No	Topic	Name of Expert
1.	<p><b>Water Quality Management.</b></p> <ul style="list-style-type: none"> <li>• Domestic Sewage Management Including status of STPs and their performance &amp; utilization/re-use of treated effluent.</li> <li>• Industrial Wastewater Treatment and its utilization and management, including status of CETPs/ETPs.</li> </ul>	<p>Dr. Babu Ram, Technical Expert, HSPCB.</p> <p>Dr. R.M Bhardwaj, Retd. Scientist "E", CPCB.</p>
2.	<p><b>Solid Waste Management.</b></p>	<p>Dr. B. Sengupta, Former Member Secretary, CPCB.</p>
3.	<p><b>Air Quality Management.</b></p> <p><b>Paddy Straw Management.</b></p>	<p>Smt. Anumita Roychowdhury, Executive Director, CSE.</p> <p>Sh. Ankit Jain Co-founder of GDI Partners.</p> <p>Dr. K.C Banger, Advisor, Environment, Forests &amp; Wildlife Department, Govt. of Haryana.</p>
4.	<p><b>Mining Activity Management.</b></p>	<p>Sh. P. K Sharma, State Mining Engineer (Retd.)</p>
5.	<p><b>Plastic Waste Management.</b></p>	<p>Sh. Ashish Jain, Director, IPCA, New Delhi.</p>
6.	<p><b>E-Waste Management.</b></p>	<p>Sh. Parveen Bhargava, CEO, Pegasus Waste Management Ltd.</p>

7. <b>Bio-Medical Waste Management.</b>	Sh. Siddhart Singh, Programme Manager, CSE
8. <b>Hazardous Waste Management.</b>	Smt. Deepti kapil, Scientist "D" CPCB.

7. That during the training programme, after each presentation on the topics, a separate question/ answer session was also organized in which various District Level Officers/ other Officers/Participants raised their questions/ clarifications on the issues which were duly clarified/answered by the concerned Experts.
8. That keeping in view the spirit of the order of this Hon'ble Tribunal, it is also appropriate to submit here that the District Environment Plan in term of the direction/guidance of this Hon'ble Tribunal has already been prepared & already uploaded on the website of HSPCB and now the State is in the process of preparing the State Environment Plan taking into account the various activities mentioned in the District Environment Plan and other relevant data available in relation to the environment. The same is likely to be completed by end of November, 2023.
9. From the above mentioned submission, it is amply clear that appropriate action has already been taken by the State of Haryana in view of the spirit of the order of this Hon'ble Tribunal and thus, the present Action Taken Report may kindly be taken on record for kind consideration.

  
**Member Secretary,**  
**Haryana State Pollution Control Board**  
**(on the behalf of Chief Secretary Govt. of**  
**Haryana)**



HARYANA STATE POLLUTION CONTROL BOARD  
C-11, SECTOR-6, PANCHKULA  
Ph-0172-577870-73, Fax No. 2581201

No.HSPCB/2023/1081  
To,

Dated: 17/4/2023

Dr. Anshu Tiwari, Faculty Disaster Management,  
Haryana Institute of Public Administration,  
HIPA Complex, Sector-18, Gurugram, Haryana

**Sub: Compliance of order dated 23.1.2023 of Hon'ble National Green Tribunal in OA no. 180 of 2021 in the matter of Mukul Kumar Vs State of Uttar Pradesh and Ors - Conducting training of the District Magistrates of the Districts of the State of Haryana to equip with them requisite knowledge to oversee implementation of District Environment Plans.**

It is submitted that the Hon'ble National Green Tribunal in para no. 17 of order dated 23.1.2023 in OA no. 180 of 2021 in the matter of Mukul Kumar Vs State of Uttar Pradesh and Ors. has directed as under:

There are huge gaps in compliance to environment norms to the detriment of environment and public health. District Magistrates have to provide leadership on the subject at grassroot level. We are not sure whether a subject is a part of training imparted in academies for probationers and in-house officers such as LBS National Academy of Administration, Mussoorie, IIPA, New Delhi and other State Academies. It may be desirable that a need for such training is considered. National Judicial Academy at Bhopal has included the subject as part of its training to Judicial officers. On that pattern, with such further modification as found necessary, syllabus of Administrative training institute may need to include the subject. We request the Secretary, DoPT, Govt. of India and Chief Secretaries of all the State to consider this aspect in coordination with the Directors of the Academies in question. Such training programs may include not only academic discussion but also undertaking field visits to places where successful environment compliance models exist. Infact such training may be required in Police Academies/Public Prosecutors also. In the first instance, training may be imparted to all existing District Magistrates and thereafter to others who may have potential to work as District Magistrates or other positions where they may have to deal with such issues.

It is mentioned here that the District Environment Plans cover the following environment issues.

- Municipal Solid Waste management
- Plastic Waste management
- Construction and Demolition Waste (C & D)
- Biomedical Waste management
- E-waste management

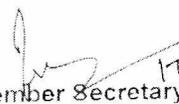
2775713/2023/Pub.Br

Water Quality management plan

- Domestic Sewage management plan including status of STPs and their performance & utilization/Re-used of treated effluent.
- Industrial Wastewater Treatment and its utilization and management plan including status of CETPS/ETPs.
- Air Quality Management plan
- Mining activity management
- Noise Pollution management

In view of the above, as discussed with you by Dr. Babu Ram, Technical Expert, HSPCB telephonically on 17.4.2023, the tentative one day training program has been fixed on 4.5.2023 (10:00 AM to 5:00 PM), wherein, some of the officers of the Districts may join the training on virtual mode and some officers may attend the training physically. The training shall be held in the conference hall/committee room of HIPA. HSPCB is ready to bear the training expenditure to be incurred on the training of officers.

Kindly confirm the program alongwith expenditure to be paid by Haryana State Pollution Control Board.

  
Member Secretary  
HSPCB

17/04/2023

I/161325/2023

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**HARYANA STATE POLLUTION CONTROL BOARD****C-11, SECTOR-6, PANCHKULA****Ph. 0172-2577870-73****E-mail-see2hspcb@gmail.com****Dated:-28/04/2023**

To

All the Deputy Commissioners in Haryana.

**Subject:- To attend one day training program fixed on 26.06.2023 (10:00 AM to 5:00 PM) at HIPA, Gurugram for acquiring requisite knowledge to oversee the implementation of District Environment Plans, as per the orders passed in OA No. 180 of 2021 in the matter of Mukul Kumar Vs State of Uttar Pradesh and Ors by the Hon'ble NGT**

Kindly refer to the subject noted above.

It is intimated that a one day training programme for acquiring requisite knowledge to oversee the implementation of District Environment Plans, has been fixed on 26.06.2023(10:00 AM to 05:00 PM) in the Conference Hall of the Haryana Institute of Public Administration, HIPA Complex, Sector-18, Gurugram, Haryana, in compliance of the order dated 23.1.2023 passed by the Hon'ble National Green Tribunal in OA no. 180 of 2021 in the matter of Mukul Kumar Vs State of Uttar Pradesh and Ors.

Training programme will include the following aspects of the District Environmental Plans- i) Municipal solid waste management (MSW); ii) Plastic waste management (PWM); iii) Construction and Demolition (C&D) waste management; iv) Biomedical waste management (BMW); v) E-waste management; vi) Water quality management; vii) Domestic sewage management, including status of STPs and their performance & utilization/re-use of treated effluent; viii) Industrial waste water treatment and its utilization and management, including status of CETPs/ETPs; ix) Air quality management; x) Mining activity management and Noise pollution management; etc.

I have been directed to request you to attend the one day training programme on 26.06.2023 (10:00 AM to 05:00 PM) in the Conference Hall of the Haryana Institute of Public Administration, HIPA Complex, Sector-18, Gurugram, Haryana wherein, some of the officers may join on virtual mode, after taking approval of the Chairman, HSPCB.

I/161325/2023

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Digitally Signed by Balraj  
Singh  
Date: 01-05-2023 11:12:06  
Reason: Approved

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**CHAIRMAN**

For Chairman

CC:

A copy of the above is forwarded to Dr. Anshu Tiwari , Faculty Disaster Management, Haryana Institute of Public Administration, HIPA Complex, Sector-18, Gurugram, Haryana for information and further necessary action.

## HARYANA STATE POLLUTION CONTROL BOARD

C-11, SECTOR-6, PANCHKULA

Ph. 0172-2577870-73

E-mail-see2hspcb@gmail.com

Dated:-03/05/2023

To

1. The District Municipal Commissioner of all Districts of Haryana.
2. The Superintendent of Police of all Districts of Haryana.
3. The Superintending Engineers of all Districts of Haryana, Public Health Engineering Department, Haryana.
4. The Superintending Engineers of all Districts of Haryana, Irrigation & Water Resources Department, Haryana.
5. The CEO, Zila Parishad of all Districts of Haryana
6. The Mining Officer of all District of Haryana.
7. The Regional Officers of HSPCB.
8. The Hydrologist, Haryana Water Resource Authority of all Districts of Haryana.

**Subject:- To attend one day training program fixed on 26.06.2023 (10:00 AM to 5:00 PM) at HIPA, Gurugram for acquiring requisite knowledge to oversee the Implementation of District Environment Plans, as per the orders passed in OA No. 180 of 2021 in the matter of Mukul Kumar Vs State of Uttar Pradesh and Ors by the Hon'ble NGT**

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I/161800/2023

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I have been directed to request you to attend the one day training programme on 26.06.2023 (10:00 AM to 05:00 PM) in the Conference Hall of the Haryana Institute of Public Administration, HIPA Complex, Sector-18, Gurugram, Haryana wherein, some of the officers may join on virtual mode, after taking approval of the Chairman, HSPCB.

**Senior Environmental Engineer  
For Chairman**

CC

A copy of the above is forwarded to the following for information please:-

1. PS to Chief Secretary, Govt. of Haryana.
2. PS to Additional Chief Secretary, Govt. of Haryana, Environment Forest and Wildlife Department, Haryana.
3. PS to Chairman, HSPCB.
4. PA to Member Secretary, HSPCB.

CC

A copy of the above is forwarded to Dr. Anshu Tiwari , Faculty Disaster Management, Haryana Institute of Public Administration, HIPA Complex, Sector-18, Gurugram, Haryana for information and further necessary action.

Digitally Signed by Balraj  
Singh  
Date: 03-05-2023 14:28:56  
Reason: Approved